

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 1**  
**IA-1496/ND/2021**  
**(IB)-613(ND)/2019**

**IN THE MATTER OF:**

State Bank of India ... Applicant/Petitioner

Vs

Shri LalMahal Ltd. ... Respondent

**Order under Section 7 of IBC.**

**Order delivered on 30.03.2021**

**Coram:**

**SHRI P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the IRP

:

: Mr. Karan Malhotra, Mr. Parish Mishra, Advs.

**ORDER**

**IA-1496/ND/2021:**

This is a Report submitted by IRP regarding the Constitution of Committee of Creditors. It is apprised that the committee consists of all Financial Creditors and they are six in number as on date. The report submitted by the Interim Resolution Professional is taken on record with just exceptions. The Interim Resolution Professional is directed to apprise further developments by filing a report after 4 weeks.

Sd/-

**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

Sd/-

**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**

